

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1474
TO BE ANSWERED ON FEBRUARY 13, 2025**

STATUS OF BENEFICIARIES UNDER PMAY-U

NO. 1474. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the data of the beneficiaries under the Pradhan Mantri Awas Yojana-Urban (PMAY-U) till 31 December, 2024, State/UT and district-wise;**
- (b) the number of Scheduled Caste (SC) beneficiaries received assistance under PMAY-U, State/UT and district-wise;**
- (c) the data on the applications received, approved, rejected and still pending under the PMAY-U, State/UT and district-wise ;**
- (d) whether the original target for the construction of houses by the end of 2024 has been achieved under PMAY-U and if so, the details thereof; and**
- (e) the number of houses actually delivered to the beneficiaries by the same date?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (e): ‘Land’ and ‘Colonization’ are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/Union Territories (UTs) by providing Central assistance under Pradhan Mantri Awas Yojana- Urban (PMAY-U) since 25.06.2015 to provide

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pucca houses with basic civic amenities to eligible beneficiaries/families including Scheduled Caste (SC) beneficiaries in the country.

PMAY-U is a demand driven scheme and Government of India has not fixed any target for construction of houses. States/ UTs assessed a requirement of 112.24 lakhs houses in the year 2017. However, demand of housing being dynamic in nature, additional urban households who became eligible during implementation of the scheme, were also covered under PMAY-U.

Based on the demand for housing in the urban areas, States/UTs prepare project proposals and after approval of State Level Sanctioning and Monitoring Committee (SLSMC), these are submitted to the Ministry for sanctioning of admissible Central Assistance by Central Sanctioning and Monitoring Committee (CSMC) in phased manner.

The timeline for completion of projects varies from State to State and generally it takes 12-36 months in different verticals of the scheme and as per DPRs of respective projects. The completion timeline for houses depends on various factors like availability of encumbrance free land, statutory compliances for start of construction, arrangement of funds by beneficiaries etc. States/UTs have been advised to expedite the construction of sanctioned houses so that all houses are completed within the stipulated timeline. The scheme period has been extended upto 31.12.2025 to complete all the sanctioned houses. As on 03.02.2025, 118.64 lakh houses have been sanctioned under PMAY-U; out of which 112.46 lakh houses were grounded for construction and 90.36 lakh houses were completed.

District-wise details of total number of houses sanctioned with the corresponding number for Scheduled Castes (SC) beneficiaries, total Central assistance sanctioned and released along with the corresponding amount for SC beneficiaries, total number of houses grounded and completed as on 31.12.2024 under PMAY-U are available at <https://pmay-urban.gov.in/PHQ/LSUQ-1474-13022025-district-wise.pdf>
